

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1
CP (IB) No. 254/Chd/Hry/2022
Priority (P.B.)

IN THE MATTER OF:
Globe fincap limited.

... Petitioner-Financial Creditor

Versus

Cpr capital services ltd

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)
(J)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER

PRESENT:

For the Petitioner : Ms. Simran Sharma proxy counsel for Mr. Raghav Kapoor, Advocate

For the Respondent : Mr. Deokant Tripathi, Advocate

ORDER

Heard the submissions made by the proxy counsel for the petitioner-Financial Creditor. The counsel for the respondent-Corporate debtor is also present. The proxy counsel for the petitioner-Financial Creditor has submitted that the main counsel for the petitioner-Financial Creditor is unwell and prayed for grant of an adjournment in the matter. This being the Section 7 petition, counsel for the petitioner-Financial Creditor is directed to be in readiness to argue the matter on the next date of hearing. Incidentally, counsel for the respondent-Corporate debtor has prayed for grant of three days to file hard copies of the written submissions. One week days' time is granted for

Priyanka
08.05.2024

filing the same. Counsel for the respondent-Corporate debtor is directed to ensure filing within a week days'. Let the matter be posted to 05.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)